

55-75000-9-83.

At: Ahmedabad.

(1)

S.J.

Stamp No. _____

Advocate Mr. D. G. Chauhan

Office Note, if any,
for interim relief in terms of para

S.O.O.

O.A. No. 252/86

~~Spl.~~ CIVIL ~~APPEAL~~ No. 14 of 1985
APPLICATION (Spl-C.A.)

(Under Service matter Act)
(Art. 14, 15 226 227 23
Constitution of India)

To be admitted to the File.

yes/not affirmed.

This _____ day of _____ 1985 .

Assistant Registrar

Court's Order

Heard Mr. Chauhan.

The order is
The impugned order is passed in
a departmental Enquiry. Such orders
are appealable. It appears that
the said appeal is filed as yet.
In that background the petition may
not be maintainable at this stage.
Mr. Chauhan therefore wants to
withdraw this petition with liberty
to file fresh petition if any.

Need for it arises in
future. He however prays
that the impugned order
may be stayed for one
month to enable the
petitioner to file an appeal
and move the appellate
authority for stay. This
prayer is reasonable.

The prohibition is
allowed to be withdrawn
with liberty to file fresh
petition if any need
arises in future. However
impugned order dated 5.11.1985
is stayed till 12.12.1985
only. The accompanying letter
to Mr. Chauhan is returned to
a list of the documents so
returned.

Mr. Chauhan is served with
certified copy of this order on R. 2
by hand as by registered post.

B.C. Rao
12.12.1985